<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 51 OF 2017 & IA NOS. 143 & 144 OF 2017

Dated: 8th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Central U.P. Gas Ltd.			Appellant(s)
The Petroleum & Natural Gas R	Versu egula	_	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Aastha C	hawla
Counsel for the Respondent(s)	:	Mr. Sumit Kis	shore

<u>ORDER</u>

I.A. NO. 144 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks four weeks time to file rejoinder. She may file the same on or before 09.10.2017 after serving copy on the other side.

List the matter on <u>13.10.2017.</u>

(B.N. Talukdar) Technical Member (P&NG) vt/vg (Justice Ranjana P. Desai) Chairperson